

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 1211 of 2019**

**IN THE MATTER OF:**

**Datamatics Digital Ltd.**

**....Appellant**

**Vs.**

**Sipani Online Pvt Ltd.**

**....Respondents**

**Through the Interim Resolution Professional Konduru  
Prashanth Raju & Anr.**

**Present:**

**For Appellant: Mr. P.P. Kanwer, Advocate**

**For Respondents: Mr. Gurmukh Choudhri, Proxy counsel for IRP**

**ORDER**

**03.02.2020:** Mr. Prem Prakash Kanwar, Advocate appearing on behalf of the Appellant seeks and is allowed extension of one week time to file application for impleadment of actual promoter/ Director as 2<sup>nd</sup> Respondent, failing which the appeal may be dismissed.

In the event of such application being filed, let notice be issued on 2<sup>nd</sup> Respondent by Speed Post. Requisites along with process fee, if not filed, be filed within seven days from filing of impleadment application. If the Appellant is able to ascertain the email address of Respondents, he may file the same and notice may be issued through email as well.

List this appeal 'For Admission (After Notice)' on **16<sup>th</sup> March, 2020.**

[Justice Bansilal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

[Shreesha Merla]  
Member (Technical)

sa/nn